

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 220  
IB-3058/ND/2019**

**IN THE MATTER OF:  
M/s. Metenere Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Empower Sortrade& Techno Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Sushma Mathur and Mr.  
Sachin Nagendra, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

In view of the order passed by the Hon'ble NCLAT, there is no need to comply with the directions given in the order dated 25.11.2019.

In course of hearing counsel for the operational-creditor has submitted that after delivering the demand notice, the registered address of the corporate-debtor has been changed in the master data of the company. So he wanted to bring all the records by filing supplementary affidavits. Post the matter to 24.01.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(Abni Ranjan Kumar Sinha)  
Member (J)**